

# HIGH COURT OF JUDICATURE AT ALLAHABAD

## NOTIFICATION

**DATED: ALLAHABAD: September 21, 2005**

**No. 1567 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sanjeev Shiromani**, Additional Chief Judicial Magistrate, Unnao on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court in view of G.O. NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1568 / DR(S)/2005**

Dr. **Bal Mukund**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Faizabad to be Additional Chief Judicial Magistrate, Faizabad vice Sri Shiv Dan Yadav.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Faizabad.

**No. 1569 / DR(S)/2005**

Sri **Shiv Dan Yadav**, Additional Chief Judicial Magistrate, Faizabad to be Civil Judge, Senior Division, Faizabad vice Sri Ravindra Vikram Singh.

**No. 1570 / DR(S)/2005**

Sri **Ravindra Vikram Singh**, Civil Judge, Senior Division, Faizabad to be Chief Judicial Magistrate, Faizabad vice Sri Jyoti Kumar Tripathi.

**No. 1571 / DR(S)/2005**

Sri **Jyoti Kumar Tripathi**, Chief Judicial Magistrate, Faizabad to be Judge Small Causes Court, Faizabad vice Sri Jai Pal Singh-III.

**No. 1572 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Jai Pal Singh-III**, Judge Small Causes Court, Faizabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Faizabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1573 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mahendra Singh-II**, Chief Judicial Magistrate, Kushi Nagar at Padrauna on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jalaun at Orai against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1574 / DR(S)/2005**

Sri **Mahanth Lal**, Civil Judge, Senior Division, Mahoba to be Chief Judicial Magistrate, Mahoba vice Sri Satendra Singh.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Mahoba

**No. 1575 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Satendra Singh**, Chief Judicial Magistrate, Mahoba on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kaushambi against Fast Track Court , in the Court shifted from Varanasi, in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1576 / DR(S)/2005**

Sri **Deepak Swaroop Saxena**, Additional Chief Judicial Magistrate, Muzaffarnagar to be Chief Judicial Magistrate, Muzaffarnagar vice Sri Dinesh Kumar Sharma-II.

**No. 1577 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Dinesh Kumar Sharma-II**, Chief Judicial Magistrate, Muzaffarnagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kairana (Muzaffarnagar) against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1578 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sanjay**, Additional Chief Judicial Magistrate, Khurja (Bulandshahar) on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Maharajganj against Fast Track Court, in the Court shifted from Gorakhpur, in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1579 / DR(S)/2005**

Sri **Arun Kumar Pathak**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Meerut to be Additional Chief Judicial Magistrate, Meerut vice Sri Navneet Kumar.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Meerut.

**No. 1580 / DR(S)/2005**

Sri **Navneet Kumar**, Additional Chief Judicial Magistrate, Meerut to be Civil Judge, Senior Division, Meerut vice Sri Abrar Ahmad.

**No. 1581 / DR(S)/2005**

Sri **Abrar Ahmad**, Civil Judge, Senior Division, Meerut to be Judge Small Causes Court, Meerut vice Sri Vinai Kumar.

**No. 1582 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Vinay Kumar**, Judge Small Causes Court, Meerut on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gonda against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1583 / DR(S)/2005**

Sri **Vikash Saxena-I**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Judge Small Causes Court, Allahabad vice Sri Rama Pati Maurya.

**No. 1584 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Rama Pati Maurya**, Judge Small Causes Court, Allahabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Sitapur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1585 / DR(S)/2005**

Sri **Lal Chandra Gupta**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mirzapur to be Additional Chief Judicial Magistrate, Mirzapur vice Sri Satya Ram Yadav.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Mirzapur.

**No. 1586 / DR(S)/2005**

Sri **Satya Ram Yadav**, Additional Chief Judicial Magistrate, Mirzapur to be Civil Judge, Senior Division, Mirzapur vice Sri Lal Mani.

**No. 1587 / DR(S)/2005**

Sri **Lal Mani**, Civil Judge, Senior Division, Mirzapur to be Chief Judicial Magistrate, Mirzapur vice Sri Roop Chandra Ram.

**No. 1588 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Roop Chandra Ram**, Chief Judicial Magistrate, Mirzapur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Mirzapur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1589 / DR(S)/2005**

Sri **Bhu Deo Gautam**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Additional Chief Judicial Magistrate, Lucknow vice Sri Dharam Raj Misra.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Lucknow.

**No. 1590 / DR(S)/2005**

Sri **Dharam Raj Misra**, Additional Chief Judicial Magistrate, Lucknow to be Judge Small Causes Court, Lucknow vice Sri Ram Prakash-II.

**No. 1591 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Prakash-II**, Judge Small Causes Court, Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1592 / DR(S)/2005**

Sri **Suresh Chandra Arya**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi to be Additional Chief Judicial Magistrate, Varanasi vice Sri Brij Mohan Gupta-II.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Varanasi.

**No. 1593 / DR(S)/2005**

Sri **Brij Mohan Gupta-II**, Additional Chief Judicial Magistrate, Varanasi to be Judge Small Causes Court, Varanasi vice Sri Daya Ram-IV.

**No. 1594 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Daya Ram-IV**, Judge Small Causes Court, Varanasi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Siddharthnagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1595 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ganga Ram**, Additional Chief Judicial Magistrate, Deoria on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Deoria against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1596 / DR(S)/2005**

Sri **Ram Baran Saroj**, Additional Chief Judicial Magistrate, Aligarh to be Judge Small Causes Court, Aligarh vice Sri Giriraj Singh Dubey.

**No. 1597 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Giriraj Singh Dubey**, Judge Small Causes Court, Aligarh on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Ghazipur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1598 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ashok Kumar Singh-III**, Chief Judicial Magistrate, Jyotiba Phule Nagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1599 / DR(S)/2005**

Sri **Mahesh Nautiyal**, Additional Chief Judicial Magistrate, Shahjahanpur to be Chief Judicial Magistrate, Shahjahanpur vice Dr. Rama Shanker Tripathi.

**No. 1600 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Dr. **Rama Shanker Tripathi**, Chief Judicial Magistrate, Shahjahanpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1601 / DR(S)/2005**

**Sri Pramod Kumar Srivastava-II**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Ghaziabad to be Judge Small Causes Court, Ghaziabad vice Sri Vinay Kumar Misra.

**No. 1602 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 **Sri Vinay Kumar Mishra**, Judge Small Causes Court, Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hapur (Ghaziabad) against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1603 / DR(S)/2005**

**Sri Anoop Kumar Goel**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki to be Chief Judicial Magistrate, Barabanki vice Sri Shri Kant Verma.

**No. 1604 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 **Sri Shri Kant Verma**, Chief Judicial Magistrate, Barabanki on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Barabanki against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1605 / DR(S)/2005**

**Smt. Deepa Jain**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra to be Special Chief Judicial Magistrate, Agra vice Sri Jitendra Kumar.

**No. 1606 / DR(S)/2005**

**Sri Jitendra Kumar**, Special Chief Judicial Magistrate, Agra to be Judge Small Causes Court, Agra vice Sri Ramesh Gupta.

**No. 1607 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 **Sri Ramesh Gupta**, Judge Small Causes Court, Agra on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jalaun at Orai against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1608 / DR(S)/2005**

**Sri Indra Deo Dubey**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Additional Chief Judicial Magistrate (Special Court for trying cases relating to Ayodhya Prakaran), Lucknow vice Sri Sanjeev Kumar.

**No. 1609 / DR(S)/2005**

Sri **Sanjeev Kumar**, Additional Chief Judicial Magistrate (for trying cases relating to Ayodhya Prakaran), Lucknow to be Chief Judicial Magistrate, Lucknow vice Sri Surendra Kumar Yadav.

**No. 1610 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Surendra Kumar Yadav**, Chief Judicial Magistrate, Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Faizabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1611 / DR(S)/2005**

Sri **Mohd. Sharif**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bijnor to be Additional Chief Judicial Magistrate, Bijnor vice Sri Brijendra Kumar Tyagi.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Bijnor.

**No. 1612 / DR(S)/2005**

Sri **Brijendra Kumar Tyagi**, Additional Chief Judicial Magistrate, Bijnor to be Civil Judge, Senior Division, Bijnor vice Sri Mukesh Kumar Singhal.

**No. 1613 / DR(S)/2005**

Sri **Mukesh Kumar Singhal**, Civil Judge, Senior Division, Bijnor to be Chief Judicial Magistrate, Bijnor vice Sri Rakesh Kumar-IV.

**No. 1614 / DR(S)/2005**

Sri **Rakesh Kumar-IV**, Chief Judicial Magistrate, Bijnor to be Judge Small Causes Court, Bijnor vice Sri Kaushalendra Kumar Sinha.

**No. 1615 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Kaushalendra Kumar Sinha**, Judge Small Causes Court, Bijnor on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Sonbhadra against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1616 / DR(S)/2005**

Sri **Surendra Prasad Misra**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura to be Chief Judicial Magistrate, Mathura vice Sri Gauri Shanker Gupta.

**No. 1617 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Gauri Shanker Gupta**, Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Mathura against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1618 / DR(S)/2005**

Sri **Sita Ram Verma**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Muzaffarnagar to be Civil Judge, Senior Division, Muzaffarnagar vice Sri Rajiv Sharma.

**No. 1619 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Rajiv Sharma**, Civil Judge, Senior Division, Muzaffarnagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kairana (Muzaffarnagar) against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1620 / DR(S)/2005**

Sri **Alok Kumar Parasar**, Additional Chief Judicial Magistrate, Chitrakoot to be Chief Judicial Magistrate, Chitrakoot vice Sri Dinesh Chandra Tripathi.

**No. 1621 / DR(S)/2005**

Sri **Dinesh Chandra Tripathi**, Chief Judicial Magistrate, Chitrakoot to be Additional Chief Judicial Magistrate, Chitrakoot.

**No. 1622 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Lal Chandra-II**, Civil Judge, Senior Division, Chitrakoot on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Chitrakoot against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1623 / DR(S)/2005**

Sri **Sanjai Kumar-II**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bulandshahar to be Additional Chief Judicial Magistrate, Bulandshahar vice Sri Shanker Lal.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Bulandshahar.

**No. 1624 / DR(S)/2005**

Sri **Shanker Lal**, Additional Chief Judicial Magistrate, Bulandshahar to be Chief Judicial Magistrate, Bulandshahar vice Sri Purnendu Kumar Srivastava.

**No. 1625 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Purnendu Kumar Srivastava**, Chief Judicial Magistrate, Bulandshahar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Etah against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1626 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Smt. **Neerja Singh**, Civil Judge, Senior Division, Jyotiba Phule Nagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1627 / DR(S)/2005**

Sri **Mahendra Prasad Chaudhary**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi to be Chief Judicial Magistrate, Varanasi vice Sri Buddhi Ram.

**No. 1628 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Buddhi Ram**, Chief Judicial Magistrate, Varanasi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1629 / DR(S)/2005**

Sri **Vikash Saxena-II**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra to be Additional Chief Judicial Magistrate, Agra vice Sri Bijendra Kumar Sailat.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Agra.

**No. 1630 / DR(S)/2005**

Sri **Bijendra Kumar Sailat**, Additional Chief Judicial Magistrate, Agra to be Chief Judicial Magistrate, Agra vice Sri Raghvendra.

**No. 1631 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Raghvendra**, Chief Judicial Magistrate, Agra on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1632 / DR(S)/2005**

Smt. **Mridula Kumar**, Civil Judge, Senior Division, Farrukhabad to be Chief Judicial Magistrate, Farrukhabad vice Sri Arvind Kumar Pandey.

**No. 1633 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Arvind Kumar Pandey**, Chief Judicial Magistrate, Farrukhabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Farrukhabad against Fast Track Court, in the Court shifted from Etawah, in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1634 / DR(S)/2005**

Sri **Raj Singh Verma**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Moradabad to be Additional Chief Judicial Magistrate, Moradabad vice Sri Ashok Kumar-VII.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Moradabad.

**No. 1635 / DR(S)/2005**

Sri **Ashok Kumar-VII**, Additional Chief Judicial Magistrate, Moradabad to be Civil Judge, Senior Division, Moradabad vice Sri Aftab Alam Khan.

**No. 1636 / DR(S)/2005**

Sri **Aftab Alam Khan**, Civil Judge, Senior Division, Moradabad to be Chief Judicial Magistrate, Moradabad vice Sri Shiv Mani Shukla.

**No. 1637 / DR(S)/2005**

Sri **Shiv Mani Shukla**, Chief Judicial Magistrate, Moradabad to be Judge Small Causes Court, Moradabad vice Smt. Alka Srivastava.

**No. 1638 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Smt. **Alka Srivastava**, Judge Small Causes Court, Moradabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Etawah against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1639 / DR(S)/2005**

Sri **Kaushalendra Yadav**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Ghaziabad to be Chief Judicial Magistrate, Ghaziabad vice Sri Vidya Prakash Pathak.

**No. 1640 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Vidya Prakash Pathak**, Chief Judicial Magistrate, Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1641 / DR(S)/2005**

Sri **Babu Prasad**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Saharanpur to be Additional Chief Judicial Magistrate, Saharanpur vice Sri Adil Aftab Ahmad.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Saharanpur.

**No. 1642 / DR(S)/2005**

Sri **Adil Aftab Ahmad**, Additional Chief Judicial Magistrate, Saharanpur to be Civil Judge, Senior Division, Saharanpur vice Sri Gajendra Kumar.

**No. 1643 / DR(S)/2005**

Sri **Gajendra Kumar**, Civil Judge, Senior Division, Saharanpur to be Chief Judicial Magistrate, Saharanpur vice Sri Prem Nath.

**No. 1644 / DR(S)/2005**

Sri **Prem Nath**, Chief Judicial Magistrate, Saharanpur to be Judge Small Causes Court, Saharanpur vice Sri Mohd. Azhar Husain Idrisi.

**No. 1645 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mohd. Azhar Husain Idrisi**, Judge Small Causes Court, Saharanpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kannauj against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1646 / DR(S)/2005**

Sri **Avinash Chandra Tripathi**, Additional Civil Judge, Senior Division/ Additional Chief Metropolitan Magistrate, Kanpur Nagar to be Civil Judge, Senior Division, Kanpur Nagar vice Dr. Ashok Kumar Singh-IV.

**No. 1647 / DR(S)/2005**

Dr. **Ashok Kumar Singh-IV**, Civil Judge, Senior Division, Kanpur Nagar to be Judge Small Causes Court, Kanpur Nagar vice Sri Ravindra Nath Yadav.

**No. 1648 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ravindra Nath Yadav**, Judge Small Causes Court, Kanpur Nagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Lakhimpur Kheri against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1649 / DR(S)/2005**

Smt. **Sangeeta Srivastava**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura to be Civil Judge, Senior Division, Mathura vice Sri Ram Babu Sharma.

**No. 1650 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Babu Sharma**, Civil Judge, Senior Division, Mathura on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Mathura against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1651 / DR(S)/2005**

Sri **Rajendra Prasad Srivastava-III**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Raebareli to be Chief Judicial Magistrate, Raebareli vice Sri Ram Manohar Narain Misra.

**No. 1652 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Manohar Narain Misra**, Chief Judicial Magistrate, Raebareli on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Raebareli against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1653 / DR(S)/2005**

Sri **Shakeel Ahmad Khan**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Ghaziabad to be Civil Judge, Senior Division, Ghaziabad vice Sri Shri Nath Singh.

**No. 1654 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Shri Nath Singh**, Civil Judge, Senior Division, Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Basti against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1655 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sushil Kumar-II**, Additional Chief Judicial Magistrate, Kasia (Kushi Nagar at Padrauna) on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kushi Nagar at Padrauna against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1656 / DR(S)/2005**

Sri **Ashwani Kumar Dubey**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Additional Chief Judicial Magistrate (Northern Railway), Allahabad vice Sri Praveen Kumar Jain.

**No. 1657 / DR(S)/2005**

Sri **Praveen Kumar Jain**, Additional Chief Judicial Magistrate (Northern Railway), Allahabad to be Chief Judicial Magistrate, Allahabad vice Sri Mushir Ahmad Abbasi.

**No. 1658 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mushir Ahmad Abbasi**, Chief Judicial Magistrate, Allahabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Raebareli against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1659 / DR(S)/2005**

Sri **Manohar Lal**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki to be Civil Judge, Senior Division, Barabanki vice Sri Ram Daya Yadav.

**No. 1660 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Daya Yadav**, Civil Judge, Senior Division, Barabanki on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Azamgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1661 / DR(S)/2005**

Sri **Rajeev Vikram Singh Gautam**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki to be Additional Chief Judicial Magistrate, Barabanki vice Sri Manvendra Singh.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Barabanki.

**No. 1662 / DR(S)/2005**

Sri **Manvendra Singh**, Additional Chief Judicial Magistrate, Barabanki to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki.

**No. 1663 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Khalil Ahmad**, Additional Chief Judicial Magistrate, Kunda (Pratapgarh) on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1664 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Dinesh Chandra Singh**, Additional Chief Judicial Magistrate (Northern Railway), Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hathras against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1665 / DR(S)/2005**

Sri **Randhir Singh**, Additional Chief Judicial Magistrate, Kanpur Dehat to be Civil Judge, Senior Division, Kanpur Dehat vice Sri Harish Tripathi.

**No. 1666 / DR(S)/2005**

Sri **Harish Tripathi**, Civil Judge, Senior Division, Kanpur Dehat to be Chief Judicial Magistrate, Kanpur Dehat vice Sri Om Prakash Misra-II.

**No. 1667 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Om Prakash Mishra-II**, Chief Judicial Magistrate, Kanpur Dehat on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Siddharthnagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1668 / DR(S)/2005**

Sgt. **Ram Murti Yadav**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Lucknow vice Sri Mahtab Ahmad.

**No. 1669 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mahtab Ahmad**, Civil Judge, Senior Division, Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jyotiba Phule Nagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1670 / DR(S)/2005**

Sri **Avinash Saxena**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bareilly to be Additional Chief Judicial Magistrate (Northern Railway), Bareilly vice Sri Jai Prakash Singh-II.

**No. 1671 / DR(S)/2005**

Sri **Jai Prakash Singh-II**, Additional Chief Judicial Magistrate (Northern Railway), Bareilly to be Judge Small Causes Court, Bareilly vice Sri Ram Chandra-IV.

**No. 1672 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Chandra-IV**, Judge Small Causes Court, Bareilly on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Bahraich against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1673 / DR(S)/2005**

Sri **Veer Naik Singh**, Additional Civil Judge, Senior Division/ Additional Chief Metropolitan Magistrate, Kanpur Nagar to be Special Chief Judicial Magistrate, Kanpur Nagar vice Sri Sushil Kumar Rastogi.

**No. 1674 / DR(S)/2005**

Sri **Sushil Kumar Rastogi**, Special Chief Judicial Magistrate, Kanpur Nagar to be Chief Metropolitan Magistrate, Kanpur Nagar vice Sri Israr Ahmad.

**No. 1675 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Israr Ahmad**, Chief Metropolitan Magistrate, Kanpur Nagar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jaunpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1676 / DR(S)/2005**

Sri **Lallu Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Ghaziabad to be Additional Chief Judicial Magistrate, Ghaziabad vice Sri Arun Chandra Srivastava.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Ghaziabad.

**No. 1677 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Arun Chandra Srivastava**, Additional Chief Judicial Magistrate, Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1678 / DR(S)/2005**

Sri **Dharmendra Pratap Narain Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Gorakhpur to be Civil Judge, Senior Division Gorakhpur vice Sri Raj Narain Pandey.

**No. 1679 / DR(S)/2005**

Sri **Raj Narain Pandey**, Civil Judge, Senior Division, Gorakhpur to be Judge Small Causes Court, Gorakhpur vice Sri Surendra Kumar Singh.

**No. 1680 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Surendra Kumar Singh**, Judge Small Causes Court, Gorakhpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hamirpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1681 / DR(S)/2005**

Sri **Gyan Prakash-II**, Additional Chief Judicial Magistrate (Eastern Railway), Chandauli to be Chief Judicial Magistrate, Chandauli vice Sri Rajendra Prasad Gupta.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Chandauli.

**No. 1682 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Rajendra Prasad Gupta**, Chief Judicial Magistrate, Chandauli on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Chandauli against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1683 / DR(S)/2005**

Smt. **Alpana**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Meerut to be Special Chief Judicial Magistrate, Meerut vice Sri Jai Shanker Misra.

**No. 1684 / DR(S)/2005**

Sri **Jai Shanker Misra**, Special Chief Judicial Magistrate, Meerut to be Chief Judicial Magistrate, Meerut vice Sri Vinod Kumar Singh-III.

**No. 1685 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Vinod Kumar Singh-III**, Chief Judicial Magistrate, Meerut on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gonda against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1686 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Uma Shanker Sharma**, Chief Judicial Magistrate, Mau on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Lakhimpur Kheri against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1687 / DR(S)/2005**

Sri **Suresh Chandra Bharti**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Budaun to be Additional Chief Judicial Magistrate, Budaun vice Sri Om Prakash.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Budaun.

**No. 1688 / DR(S)/2005**

Sri **Om Prakash**, Additional Chief Judicial Magistrate, Budaun to be Chief Judicial Magistrate, Budaun vice Sri Ram Jeet Singh Yadav.

**No. 1689 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Jeet Singh Yadav**, Chief Judicial Magistrate, Budaun on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1690 / DR(S)/2005**

Sri **Satya Prakash Tripathi**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Mohan Lal Ganj at Lucknow vice Sri Mahmood Ahmad Khan.

**No. 1691 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mahmood Ahmad Khan**, Civil Judge, Senior Division, Mohan Lal Ganj at Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jaunpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1692 / DR(S)/2005**

Sri **Ashokeshwar Kumar Ravi**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Malihabad at Lucknow vice Sri Peeyush Sharma.

**No. 1693 / DR(S)/2005**

Sri **Peeyush Sharma**, Civil Judge, Senior Division, Malihabad at Lucknow to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow.

**No. 1694 / DR(S)/2005**

Sri **Indra Kumar Pandey**, Additional Chief Judicial Magistrate (Northern Railway), Aligarh to be Chief Judicial Magistrate, Aligarh vice Sri Harish Kumar Yadav.

**No. 1695 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Harish Kumar Yadav**, Chief Judicial Magistrate, Aligarh on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Mau against Fast Track Court, in the Court shifted from Ghazipur, in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1696 / DR(S)/2005**

Sri **Gyanesh Kumar**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Raebareli to be Civil Judge, Senior Division, Raebareli vice Sri Sanjai Kumar Dey.

**No. 1697 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sanjay Kumar Dey**, Civil Judge, Senior Division, Raebareli on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Raebareli against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1698 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Devi Shanker Prasad Srivastava**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Ghaziabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Basti against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1699 / DR(S)/2005**

Sri **Sunil Kumar Singh**, Additional Chief Judicial Magistrate, Rampur to be Chief Judicial Magistrate, Rampur vice Sri Ajai Krishna Vishwesh.

**No. 1700 / DR(S)/2005**

Sri **Ajai Krishna Vishwesh**, Chief Judicial Magistrate, Rampur to be Additional Civil Judge, Senior Division, Additional Chief Judicial Magistrate, Rampur.

**No. 1701 / DR(S)/2005**

Smt. **Brijesh Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Rampur to be Civil Judge, Senior Division, Rampur vice Sri Pramod Kumar Sharma.

**No. 1702 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Pramod Kumar Sharma**, Civil Judge, Senior Division, Rampur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Rampur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1703 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Aejaz Ahmad Ansari**, Additional Chief Judicial Magistrate, Raebareli on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Raebareli against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1704 / DR(S)/2005**

Sri **Ramesh Chand**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Gorakhpur to be Additional Chief Judicial Magistrate, Gorakhpur vice Sri Gulab Singh-I.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Gorakhpur.

**No. 1705 / DR(S)/2005**

Sri **Gulab Singh-I**, Additional Chief Judicial Magistrate, Gorakhpur to be Chief Judicial Magistrate, Gorakhpur vice Sri Neel Kuntha Sahay.

**No. 1706 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Neel Kuntha Sahay**, Chief Judicial Magistrate, Gorakhpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Fatehpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1707 / DR(S)/2005**

Smt. **Reeta Kaushik**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Special Chief Judicial Magistrate, Lucknow vice Sri Amarjeet Tripathi.

**No. 1708 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Amarjeet Tripathi**, Special Chief Judicial Magistrate, Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jaunpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1709 / DR(S)/2005**

Sri **Ram Nagina Yadav**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Civil Judge, Senior Division, Allahabad vice Smt. Poonam Sikand.

**No. 1710 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Smt. **Poonam Sikand**, Civil Judge, Senior Division, Allahabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1711 / DR(S)/2005**

Sri **Amar Pal Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bulandshahar to be Civil Judge, Senior Division, Bulandshahar vice Sri Rakesh Kumar-III.

**No. 1712 / DR(S)/2005**

Sri **Rakesh Kumar-III**, Civil Judge, Senior Division, Bulandshahar to be Judge Small Causes Court, Bulandshahar vice Sri Mohd. Rais Siddiqui.

**No. 1713 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mohd. Rais Siddiqui**, Judge Small Causes Court, Bulandshahar on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Sultanpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1714 / DR(S)/2005**

Sri **Shyam Narain Tripathi**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Aligarh to be Civil Judge, Senior Division, Aligarh vice Sri Rohitash Singh Gangwar.

**No. 1715 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Rohitash Singh Gangwar**, Civil Judge, Senior Division, Aligarh on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Sitapur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1716 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Smt. **Jyotsana Sharma**, Civil Judge, Senior Division, Mau on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Lakhimpur Kheri against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1717 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 On reversion to the regular line Sri **Tanvir Ahmad**, Deputy Director, Institute of Judicial Training & Research, Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gautam Budh Nagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1718 / DR(S)/2005**

Sri **Sham Kumar**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Budaun to be Civil Judge, Senior Division, Budaun vice Sri Sanjay Khare.

**No. 1719 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sanjai Khare**, Civil Judge, Senior Division, Budaun on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1720 / DR(S)/2005**

Sri **Prakash Nath Srivastava**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi to be Civil Judge, Senior Division, Varanasi vice Sri Amitabh Sahai.

**No. 1721 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Amitabh Sahai**, Civil Judge, Senior Division, Varanasi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gautam Budh Nagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1722 / DR(S)/2005**

Sri **Anirudha Maurya**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi to be Special Chief Judicial Magistrate, Varanasi vice Sri Rajendra Ram.

**No. 1723 / DR(S)/2005**

Sri **Rajendra Ram**, Special Chief Judicial Magistrate, Varanasi to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi.

**No. 1724 / DR(S)/2005**

Sri **Ram Kumar-II**, Additional Chief Judicial Magistrate, Fatehpur to be Additional Chief Judicial Magistrate, Fatehpur vice Sri Kishore Kumar-II.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Fatehpur.

**No. 1725 / DR(S)/2005**

Sri **Kishore Kumar-II**, Additional Chief Judicial Magistrate, Fatehpur to be Civil Judge, Senior Division, Fatehpur vice Sri Nalin Kumar Srivastava.

**No. 1726 / DR(S)/2005**

Sri **Nalin Kumar Srivastava**, Civil Judge, Senior Division, Fatehpur to be Chief Judicial Magistrate, Fatehpur vice Sri Parma Nand Shukla.

**No. 1727 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Parma Nand Shukla**, Chief Judicial Magistrate, Fatehpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Fatehpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1728 / DR(S)/2005**

Sri **Tahsildar Singh**, Civil Judge, Senior Division, Ambedkarnagar at Akbarpur to be Chief Judicial Magistrate, Ambedkarnagar at Akbarpur vice Sri Shaileshwar Nath Singh.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Ambedkarnagar at Akbarpur.

**No. 1729 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Shaileshwar Nath Singh**, Chief Judicial Magistrate, Ambedkarnagar at Akbarpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Ambedkarnagar at Akbarpur against Fast Track Court, in the Court shifted from Gorakhpur, in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1730 / DR(S)/2005**

Smt. **Kumud Pal**, Additional Chief Judicial Magistrate, Pilibhit to be Additional Chief Judicial Magistrate, Pilibhit vice Sri Ram Pal Singh-II.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Pilibhit.

**No. 1731 / DR(S)/2005**

Sri **Ram Pal Singh-II**, Additional Chief Judicial Magistrate, Pilibhit to be Chief Judicial Magistrate, Pilibhit vice Sri Mahfooz Ali.

**No. 1732 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mahfooz Ali**, Chief Judicial Magistrate, Pilibhit on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pilibhit against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1733 / DR(S)/2005**

Sri **Jai Prakash Singh-III**, Additional Chief Judicial Magistrate, Pilibhit to be Civil Judge, Senior Division, Pilibhit vice Sri Arvind Kumar-I.

**No. 1734 / DR(S)/2005**

Sri **Arvind Kumar-I**, Civil Judge, Senior Division, Pilibhit to be Additional Chief Judicial Magistrate, Pilibhit.

**No. 1735 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Rajesh Singh**, Additional Chief Judicial Magistrate (Northern Railway), Varanasi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Jalaun at Orai against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1736 / DR(S)/2005**

Sri **Surendra Singh**, Civil Judge, Senior Division, Baghpat to be Chief Judicial Magistrate, Baghpat vice Sri Nishesh Kumar.

**No. 1737 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Nishesh Kumar**, Chief Judicial Magistrate, Baghpat on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Baghpat against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1738 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Suresh Chandra Rana**, Chief Judicial Magistrate, Deoria on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Deoria against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1739 / DR(S)/2005**

Smt. **Anita Raj**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Hardoi to be Additional Chief Judicial Magistrate, Hardoi vice Sri Suresh Chandra-IV.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Hardoi.

**No. 1740 / DR(S)/2005**

Sri **Suresh Chandra-IV**, Additional Chief Judicial Magistrate, Hardoi to be Chief Judicial Magistrate, Hardoi vice Sri Mayank Kumar Jain.

**No. 1741 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mayank Kumar Jain**, Chief Judicial Magistrate, Hardoi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1742 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 On reversion to the regular line Sri **Alok Kumar Trivedi**, Joint Registrar (Judicial), State Public Services Tribunal, U.P. Lucknow on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gautam Budh Nagar against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1743 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mohd. Ali**, Chief Judicial Magistrate, Balrampur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Balrampur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1744 / DR(S)/2005**

Sri **Krishna Kumar Singh**, Additional Chief Judicial Magistrate, Azamgarh to be Civil Judge, Senior Division, Azamgarh vice Sri Gyan Prakash Tiwari.

**No. 1745 / DR(S)/2005**

Sri **Gyan Prakash Tiwari**, Civil Judge, Senior Division, Azamgarh to be Chief Judicial Magistrate, Azamgarh vice Sri Vinod Kumar-III.

**No. 1746 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Vinod Kumar-III**, Chief Judicial Magistrate, Azamgarh on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Azamgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1747 / DR(S)/2005**

Sri **Ravindra Kumar-I**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Hardoi to be Civil Judge, Senior Division, Hardoi vice Sri Onkar Singh Yadav.

**No. 1748 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Onkar Singh Yadav**, Civil Judge, Senior Division, Hardoi on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1749 / DR(S)/2005**

Sri **Irfan Qamar**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bareilly to be Additional Chief Judicial Magistrate, Bareilly vice Smt. Kumudani Verma.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Bareilly.

**No. 1750 / DR(S)/2005**

Smt. **Kumudani Verma**, Additional Chief Judicial Magistrate, Bareilly to be Civil Judge, Senior Division, Bareilly vice Sri Adarsh Kumar Singh Kannaujia.

**No. 1751 / DR(S)/2005**

Sri **Adarsh Kumar Singh Kannaujia**, Civil Judge, Senior Division, Bareilly to be Chief Judicial Magistrate, Bareilly vice Sri Raj Bhan Singh.

**No. 1752 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Raj Bhan Singh**, Chief Judicial Magistrate, Bareilly on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1753 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Suresh Chandra Mishra**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Auraiya against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1754 / DR(S)/2005**

Sri **Narendra Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Special Chief Judicial Magistrate, Allahabad vice Sri Ram Raj.

**No. 1755 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ram Raj**, Special Chief Judicial Magistrate, Allahabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Gonda against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1756 / DR(S)/2005**

Sri **Suresh Chand**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Shahjahanpur to be Civil Judge, Senior Division, Shahjahanpur vice Sri Mukesh Misra.

**No. 1757 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Mukesh Mishra**, Civil Judge, Senior Division, Shahjahanpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1758 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Ramesh Chandra-V**, Additional Chief Judicial Magistrate, Nagina (Bijnor) on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Kannauj against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1759 / DR(S)/2005**

Sri **Girish Kumar Vaish**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra to be Civil Judge, Senior Division, Agra vice Sri Sant Ram.

**No. 1760 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Sant Ram**, Civil Judge, Senior Division, Agra on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1761 / DR(S)/2005**

Sri **Pramod Kumar-II**, Civil Judge, Senior Division, Ghazipur to be Chief Judicial Magistrate, Ghazipur vice Sri Badam Singh.

**No. 1762 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Badam Singh**, Chief Judicial Magistrate, Ghazipur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Ghazipur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1763 / DR(S)/2005**

Sri **Ram Murti Yadav**, Additional Civil Judge, Senior Division, Bhadohi at Gyanpur to be Additional Chief Judicial Magistrate, Bhadohi at Gyanpur vice Sri Ram Kushal.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Bhadohi at Gyanpur.

**No. 1764 / DR(S)/2005**

Sri **Ram Kushal**, Additional Chief Judicial Magistrate, Bhadohi at Gyanpur to be Civil Judge, Senior Division, Bhadohi at Gyanpur vice Sri Chandra Pal Singh.

**No. 1765 / DR(S)/2005**

Sri **Chandra Pal Singh**, Civil Judge, Senior Division, Bhadohi at Gyanpur to be Chief Judicial Magistrate, Bhadohi at Gyanpur vice Sri Vijendra Singh.

**No. 1766 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Vijendra Singh**, Chief Judicial Magistrate, Bhadohi at Gyanpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Bhadohi at Gyanpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1767 / DR(S)/2005**

Sri **Ram Karan**, Additional Chief Judicial Magistrate, Sultanpur to be Additional Chief Judicial Magistrate, Sultanpur vice Sri Sudhir Kumar.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Sultanpur.

**No. 1768 / DR(S)/2005**

Sri **Sudhir Kumar**, Additional Chief Judicial Magistrate, Sultanpur to be Civil Judge, Senior Division, Sultanpur vice Sri Karan Singh Yuvraj.

**No. 1769 / DR(S)/2005**

Sri **Karan Singh Yuvraj**, Civil Judge, Senior Division, Sultanpur to be Chief Judicial Magistrate, Sultanpur vice Sri Satish Kumar-II.

**No. 1770 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Satish Kumar-II**, Chief Judicial Magistrate, Sultanpur on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Sultanpur against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1771 / DR(S)/2005**

Sri **Ajai Kumar Srivastava-II**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura to be Additional Chief Judicial Magistrate, Mathura vice Sri Shiv Karan.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Mathura.

**No. 1772 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Shiv Karan**, Additional Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Mathura against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1773 / DR(S)/2005**

Sri **Shashi Bhushan Pandey**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Additional Chief Judicial Magistrate, Allahabad vice Sri Abhimanyu.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Allahabad.

**No. 1774 / DR(S)/2005**

Pursuant to Government Appointment/Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005 Sri **Abhimanyu**, Additional Chief Judicial Magistrate, Allahabad on promotion to U.P. Higher Judicial Service under Rules 22(3) in stop gap arrangement to be Additional District & Sessions Judge, Deoria against Fast Track Court in view of G.O.NO. 107/VII-Nyay-9 (Budget)/2005-Nyay-2-40 G/01 dated 10.5.2005.

**No. 1775 / DR(S)/2005**

Sri **Brij Lal**, Additional Chief Judicial Magistrate, Gautam Budh Nagar to be Additional Chief Judicial Magistrate, Gautam Budh Nagar

**No. 1776 / DR(S)/2005**

Sri **Ashok Kumar-VI**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Gonda to be Civil Judge, Senior Division, Gonda vice Sri Ram Kailash.

**No. 1777 / DR(S)/2005**

Sri **Ram Kailash**, Civil Judge, Senior Division, Gonda to be Additional Chief Judicial Magistrate, Gonda vice Sri Virendra Chaubey.

**No. 1778 / DR(S)/2005**

Sri **Virendra Chaubey**, Additional Chief Judicial Magistrate, Gonda to be Additional Chief Judicial Magistrate, Gonda.

**No. 1779 / DR(S)/2005**

Sri **Ram Kesh Singh**, Additional Chief Judicial Magistrate, Basti to be Civil Judge, Senior Division, Basti vice Sri Brij Bhushan Yadav.

**No. 1780 / DR(S)/2005**

Sri **Brij Bhushan Yadav**, Civil Judge, Senior Division, Basti to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Basti.

**No. 1781 / DR(S)/2005**

Sri **Kali Charan-II**, Civil Judge, Senior Division, Bahraich to be Chief Judicial Magistrate, Bahraich vice Sri Amit Pal Singh.

**No. 1782 / DR(S)/2005**

Sri **Amit Pal Singh**, Chief Judicial Magistrate, Bahraich to be Additional Civil Judge, Senior Division/Additional Chief Judicial Magistrate, Bahraich.

**No. 1783 / DR(S)/2005**

Sri **Rahul Kumar Katyan**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Jhansi to be Additional Chief Judicial Magistrate, Jhansi vice Sri Mohd. Ibrahim.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences Jhansi.

**No. 1784 / DR(S)/2005**

Sri **Mohd. Ibrahim**, Additional Chief Judicial Magistrate, Jhansi to be Additional Chief Judicial Magistrate (Central Railway), Jhansi vice Sri Sita Ram Nigam.

**No. 1785 / DR(S)/2005**

Sri **Sita Ram Nigam**, Additional Chief Judicial Magistrate (Central Railway), Jhansi to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Jhansi.

BY ORDER OF THE COURT,

Sd/-  
**(ALOK K. SINGH)**  
**REGISTRAR GENERAL**

**No. 229 / DR (S)/ 2005, Dated: Allahabad: September 21 , 2005**

Copy forwarded for information & necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with request to relieve Sri Tanvir Ahmad, Deputy Director (Research), Institute of Judicial Training & Research, Lucknow and Sri Alok Kumar Trivedi, Joint Registrar (Judicial), U.P. State Public Services Tribunal, Lucknow from their present posts so as to enable them to take over charge of their new postings immediately.
2. Pramukh Sachiv, Nyay Vidhiparamarshi Evam Vidhai Vibhag, Uttar Pradesh Shasan. Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. The Director, Institute of Judicial Training & Research, Vineet Khand, Gomti Nagar, U.P. Lucknow. (Information available on E-mail).
5. The Publication Secretary, U.P. Judicial Services Association Office A-1, River Bank, Judges Colony, Lucknow.
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges Subordinate to the High Court of Judicature at Allahabad. (Information available on E-mail).

The officers mentioned above shall handover charge of their present posts and shall proceed to take over charge of their new postings immediately.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

It is further to add that in view of Court's letter No. 151/DR(S)/2005 dated 3.6.2005 one court each of Additional District & Sessions Judge (Fast Track Court) shall stand shifted from Etawah to Farrukhabad, Ghazipur to Mau, Gorakhpur to Ambedkarnagar at Akbarpur, Gorakhpur to Maharajganj and Varanasi to Kaushambi from the date the Presiding Officer takes over charge there.

It is further to add that the cases shall be transferred to Fast Track Courts in view of the Circular letters issued by the Court from time to time.

It is further to add that the transfer of Class-III and IV employees shall be made in accordance with the directions mentioned in the Court's Circular letter No. 54Ve-4(Admin.-D) dated 30.5.94 and Circular letter No. 64-Ve-4 (Admin.-D) dated 27.7.94.

8. All the officers appointed in U.P. Higher Judicial Service in stop gap arrangement under amended Rule 22(3) in U.P.H.J.S. Rule, 1975 against Fast Track Courts along with U.P. Government Appointment/ Notification No. 3984/II-4-2005-32(2)/2005 dated 9.9.2005 read with G.O. No. 4267/II-4-2005-32(2)/ 2005 dated 13.9.2005.

The officers mentioned above shall hand over charge from their present posts and proceed to take over charge of their new postings immediately.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

9. The Registrar, High Court, Lucknow Bench, Lucknow with the request to place this notification before the Hon'ble Judges sitting at Lucknow for their Lordships kind perusal. (Information available on E-mail).
10. The Registrar (Confidential), High Court, Allahabad.
11. The Deputy Registrar (Budget), High Court, Allahabad.
12. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
13. The Deputy Registrar (G), High Court, Allahabad with the request to take necessary action in regard with shifting of class III and IV employees according to Rules.
14. The Section Officer (Admin.A-3), High Court, Allahabad.
15. The Section Officer, Monitoring Cell, (Fast Track Court), High Court, Allahabad
16. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
17. P.S. to Hon'ble Judges, High Court, Allahabad with the request to place this notification before the Hon'ble Judges sitting at Allahabad for their Lordships kind perusal. (Information available on E-mail).
18. P.S. to Hon'ble Administrative Judge, Fast Track Courts, High Court, Allahabad.

**BY ORDER OF THE COURT.**

**Sd/-  
(K.K.RANJAN)  
DEPUTY REGISTRAR**